

**OFFICE OF THE
PRINCIPAL DISTRICT & SESSIONS JUDGE
SRINAGAR**

ORDER

No: 94/PDJ/Sgr.

Dated: 01-06-2021

WHEREAS, in order to ensure safety of Judicial Officers, Court Officials, Advocates and all other Stakeholders from the sudden alarming surge in the COVID-19 infection cases, the Hon'ble High Court of J&K was pleased to permit the filing/hearing of cases in the District and Subordinate Courts through virtual mode. Further, the Judicial Officers have been given liberty to work through virtual mode from their respective official residences.

In order to redress the grievances expressed by the members of the Bar being faced by Advocates/litigants in virtual hearing of cases and in order to comply with the directions issued by Hon'ble High Court of J&K, vide Order No. 332 of 2021/RG Dated 25.05.2021, in this behalf, it is impressed upon all the Judicial Officers of District Srinagar to observe the following uniform work-flow for day to day work of their respective Courts through virtual mode:-

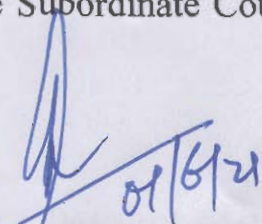
1. For virtual hearing of the cases, the Judicial Officers are at liberty to use any video conferencing tool like JitsiMeet or GoogleMeet or Zoom. The choice of the software shall depend upon its compatibility with the connectivity available.



2. On each working day, the concerned Judicial Officer shall open the video conference on his personal laptop/desktop well before the official Court timing.
3. The Judicial Officers shall ensure the attendance of the 50% of the staff of the Court on each working day. As the staff on duty shall be having access to the physical files in the Court, one or more members of the staff present in the Court shall also join the virtual hearing on the link opened by the Judicial Officer. Such other members of the Court staff, who may not be in the Court on a particular day as per the roster, shall also join if directed by the Judicial Officer.
4. The cause list of the cases is available on the JustIS App as well as on the eCourts Services App. The Judicial officers shall make use of these Apps for access to the daily cause lists of their respective Courts during virtual hearing of the cases.
5. The Court work through virtual mode shall start as per the scheduled Court timing and cases shall be called by the staff present in the Court serial wise as per the cause list.
6. Once the list is exhausted, the link may be closed but shall be opened again during office time if a request in this behalf is received from the lawyer/s.
7. The proceedings conducted shall also be updated in the CIS so that real time information of case status is available to the lawyers/ litigants regarding their cases.
8. The orders passed shall be uploaded on the concerned portal without any fail.
9. This office order No.76/PDJ/S dated 18.05.2021 with regard to arrangement of remands is also extended till further orders.



These directions shall remain in force till the virtual filing/hearing of cases is permitted in the Subordinate Courts by the Hon'ble High Court of J&K.



(M. A. Chowdhary)

Principal District & Sessions Judge,
Srinagar

No: 1514-42/PDJS/Adm/2021 Dated: 01-06-2021

Copy to:

1. Registrar General, High Court of J&K, Srinagar for information.
2. Principal Secretary to Hon'ble Chief Justice High Court of J&K, Srinagar for information
3. Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey, Judge High Court of J&K (Administrative Judge for District Srinagar), for information of His Lordship
4. IGP Kashmir Zone, for information.
5. SSP Srinagar, for information.
6. SSP Security Kashmir, for information.
7. All the Judicial Officers posted at District Headquarter Srinagar including Additional Special Mobile Magistrate, Pantha-Chowk for information and compliance.
8. Mr. Fayaz Ahmad Qureshi, Judge Small Causes Court, Srinagar (Nodal Officer), for information.
9. Director, Information J&K at Jammu, with the request to give wide publication to this order through print and electronic media.
10. Secretary, High Court Bar Association Srinagar, for information.
11. Secretary, DLSA, Srinagar, for information.
12. System Officer (e-Courts) Srinagar, for uploading the same on District Court Website.
13. In-charge Security Main Gate, District Court Complex Srinagar, for information and compliance.
14. Notice Board.
15. Office Order File No. 308.


Chief Administrative Officer

01/06/2021